

MR. SPEAKER : You are speaking without the permission of the Chair. So, nothing will go on record.

...(Interruptions)*

[Translation]

SHRI ARIF MOHAMMAD KHAN : Mr. Speaker, Sir, how the House will function if they continue to interrupt like this...(Interruptions)

[English]

MR. SPEAKER : Shri Lalmuni Chaubey, please take your seat.

...(Interruptions)

[Translation]

SHRI AJIT JOGI (Raigarh) : Mr. Speaker, Sir, if they will not let us speak, we will also not allow them to speak...(Interruptions)

[English]

KUMARI MAMATA BANERJEE : We will also not allow you...(Interruptions) It is a mockery of the House....(Interruptions)

MR. SPEAKER : Shri Pilot, please conclude.

[Translation]

SHRI RAJESH PILOT : Mr. Speaker, Sir, I request Shri Khurana Sahib to ask his colleagues to keep quiet. He must remember that he is not in the opposition. He is now the Minister for Parliamentary Affairs...(Interruptions)

[English]

MR. SPEAKER : All the hon. Members are requested to take their seats.

...(Interruptions)

MR. SPEAKER : Shri Chaubey, please take your seat first.

...(Interruptions)

[Translation]

SHRI RAJESH PILOT : Mr. Speaker, Sir, I would like to remind my colleagues sitting on the treasury benches that the Jharkhand issue is *sub judice* and the credibility of the Parliament is going down in the eyes of the public...(Interruptions)

[English]

MR. SPEAKER : No, no, I am not allowing you. Please take your seat.

...(Interruptions)

* Not Recorded.

MR. SPEAKER : It is not good.

...(Interruptions)

KUMARI MAMATA BANERJEE : We have also got the Rules...(Interruptions)

MR. SPEAKER : I have carefully examined Shri Arif Mohammad Khan's notice of privilege against the hon. Prime Minister.

The case of the hon. Member is that there has been an attempt on the part of Shri Kalyan Singh, Chief Minister, Uttar Pradesh, Shri Kalraj Mishra and Shri Lalji Tandon to wrongfully and in a corrupt manner to influence Members of the House, Kumari Mayawati and Shri Akbar Ahmad Dumpy. Shri Arif Mohammad Khan has not produced any evidence. Mere allegations by the Member do not amount to any *prima facie* case even.

So, the notice is inadmissible. I disallow it.

...(Interruptions)

12.06 hrs.

At this stage, Shri Datta Meghe and some other hon. Members came and stood on the floor near the Table.

12.07 hrs.

THE CONTINGENCY FUND OF INDIA (AMENDMENT) BILL*

[English]

MR. SPEAKER : Shri Yashwant Sinha may now move to seek leave for the introduction of the Bill.

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : Sir, I beg to move for leave to introduce a Bill further to amend the Contingency Fund of India Act, 1950.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Contingency Fund of India Act, 1950".

The motion was adopted.

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : Sir, I introduce** the Bill.

* Published in Gazette of India, Extraordinary, Part II, Section 2, dated 26.3.98.

** Introduced with the recommendation of the President.